



The Andhra Pradesh University of Law (Amendment) Act, 2012.

Act 15 of 2012

Keyword(s):
University

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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 15] HYDERABAD, MONDAY, MAY 14, 2012.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 10th May, 2012 and the said assent is hereby first published on the 14th May, 2012 in the Andhra Pradesh Gazette for general information.

ACT No. 15 OF 2012.

**AN ACT TO AMEND THE ANDHRA PRADESH
UNIVERSITY OF LAW ACT, 2008.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-third Year of the Republic of India as follows:-

[1]

A. 363

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Short title and Commencement. 1. (1) This Act may be called the Andhra Pradesh University of Law (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 1, Act 32 of 2008. 2. In the Andhra Pradesh University of Law Act, 2008 (hereinafter referred to as the principal Act), in section 1, in sub-section (1), for the expression "the Andhra Pradesh University of Law Act, 2008", the expression "Damodaram Sanjivayya National Law University Act, 2008" shall be substituted.

Amendment of section 2. 3. In section 2 of the principal Act, in clause (vii), for the words "the Andhra Pradesh University of Law" the words "Damodaram Sanjivayya National Law University" shall be substituted.

Amendment of section 3. 4. In section 3 of the principal Act,-
(1) in sub-section (1), for the words "the Andhra Pradesh University of Law" the words "Damodaram Sanjivayya National Law University" shall be substituted;
(2) in the marginal heading, for the words "Establishment of University of Law", the words "Establishment of Damodaram Sanjivayya National Law University" shall be substituted.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.